

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-177(PB)/2017

**IN THE MATTER OF:**

Mussadi Lal Kishan Lal

v.

Amira Pure Foods Pvt. Ltd.

.....Petitioner

.....Respondent

**SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016.**

**Coram:**

Order delivered on 29.06.2017

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**DEEPA KRISHAN**

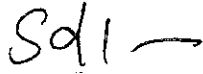
**Hon'ble Member (T)**

**For the Petitioner(s) :**

**For the Respondent(s) :**

**ORDER**

The matter has been called twice. However, no one has put in appearance in support of the petition. In the interest of justice, the hearing is deferred on 04.07.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

Vineet